

ANNUAL REPORT OF DEVELOPMENT
COUNCIL FOR HEAVY ELECTRICAL
INDUSTRIES

THE DEPUTY MINISTER IN THE
MINISTRY OF HEAVY INDUSTRY
(SHRI DALBIR SINGH): I beg to
lay on the Table:—

A copy of the Annual Report
(Hindi and English versions)
of the Development Council
for Heavy Electrical Indus-
tries for the year 1972-73,
under sub-section (4) of sec-
tion 7 of the Industries
(Development and Regula-
tion) Act, 1951. [Placed in
Library. See No. LT-5838/
73]

APPRENTICESHIP (AMENDMENT) RULES,
COAL MINES FAMILY PENSION (SEC-
OND AMENDMENT) SCHEME, 1973, ETC.

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR (SHRI
BALGOVIND VERMA): I beg to
lay on the Table:—

(1) (i) A copy of the Appren-
ticeship (Amendment) Rules
1970 (Hindi and English ver-
sions) published in Notifica-
tion No. G.S.R. 61 in Gazette
of India dated the 9th Janu-
ary, 1971, under sub-section
(3) of section 37 of the Ap-
prentices Act, 1961.

(ii) A statement (Hindi and
English versions) showing
reasons for delay in laying
the above Notification. [Plac-
ed in Library. See No. LT-
5839/73]

(2) A copy of the Coal Mines
Family Pension (Second
Amendment) Scheme, 1973
(Hindi and English Versions)
published in Notification No.
G.S.R. 1042 in Gazette of
India dated the 22nd Septem-
ber, 1973, under section 7A
of the Coal Mines Provident
Fund, Family Pension and

Bonus Schemes Act, 1948.
[Placed in Library. See No.
LT-5840/73.]

(3) A copy of the Employees'
Provident Fund (Sixth
Amendment) Scheme, 1973
(Hindi and English versions)
published in Notification No.
G.S.R. 1117 in Gazette of
India dated the 6th October,
1973 under sub-section (2)
of section 7 of the Employees'
Provident Funds and Family
Pension Fund Act, 1952.
[Placed in Library. See No.
LT-5841/73.]

(4) A copy of the Report (Hindi
and English versions) of the
fatal accident at Bailadila
Iron Ore Project in Bastar
District (Madhya Pradesh)
on the 8th February, 1973.
[Placed in Library. See No.
LT-5842/73.]

(5) (i) A copy of the Annual
Report (Hindi and English
versions) on the activities of
the Coal Mines Labour Wel-
fare Organisation, for the
year 1971-72.

(ii) A statement (Hindi and Eng-
lish versions) showing rea-
sons for delay in laying the
above Report. [Placed in
Library. See No. LT-5843/

12.34 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I
have to report the following message
received from the Secretary-General
of Rajya Sabha:—

'In accordance with the provisions
of rule 115 of the Rules of proce-
dure and Conduct of Business in the
Rajya Sabha, I am directed to in-
form the Lok Sabha that the Rajya
Sabha, at its sitting held on the
27th November, 1973, agreed to the

following amendments made by the Lok Sabha at its sitting held on the 15th November, 1973, in the Advocates (Amendment) Bill, 1973:—

Clause 18

1. That at page 7, line 37,—
for "1973" substitute "1976"

Clause 19

2. That at page 8, line 20,—
Omit "and sentenced to imprisonment"
3. That at page 8, lines 22 and 23,—
Omit "and sentenced to imprisonment"
4. That at pages 13 and 14,—

Re-number the proposed new sections "58AC, 58AD and 58AE" as "58AD, 58AE and 58AF" respectively, and before the new section 58 AD as so re-numbered, insert—

"58 AC. *Special provisions with respect to certain person enrolled by Uttar Pradesh State Bar Council.*—Notwithstanding anything contained in this Act or any judgment, decree or order of any court, every person who was enrolled as an advocate by the High Court during the period beginning with the 2nd day of January, 1962 and ending on the 25th day of May, 1962 and was subsequently admitted as an advocate on the State roll by the State Bar Council of Uttar Pradesh shall be deemed to have been validly admitted as an advocate on that State roll from the date of his enrolment by the High Court and accordingly entitled to practise the profession of law (whether by way of pleading or acting or both)."

12.35 hrs.

MATTER UNDER RULE 377

ALLEGED MALTREATMENT OF POLITICAL PRISONERS

SHRI H. N. MUKERJEE (Calcutta—North-East): With your permission, I should like to raise a matter to which Government's attention should be very seriously drawn and that is the recent occurrence of a string of incidents like, for example, the hunger strike of more than 100 political prisoners in Midnapore jail demanding the status of political prisoners. And that is happening along with events elsewhere, namely, the arrest of a large number of people including some writers, particularly poets in Andhra Desa for allegations related to revolutionary activities and the delay in the prosecution of a conspiracy case which has been started at Visakhapatnam where revolutionaries of all kinds from Andhra Pradesh, West Bengal and Orissa had been kept together in order to answer certain charges in regard to subversion and all that sort of thing. I have tried to raise this matter to elucidate Government's response to this because I discover there is a kind of atrophy of conscience in regard to the treatment of political prisoners.

In regard to the Bengal matter, the Midnapore hunger strike of more than 100 political prisoners, it is a good thing that national professor Satyendra Bose, one of our great scientists has led a protest against this sort of Government treatment, but all over the place accusations of this sort are pouring in. I have here letters from parents of people who are in jail in West Bengal and there they tell us about their children being treated so badly that they told them at interview time that they would be compelled to commit suicide and that sort of thing. This is the kind of letter which I have received and which I would pass on to the Prime Minister and the Home Ministry. But my point in raising this is largely on account of law and order being a State subject purely, we are